THE TRIPURA SHOPS AND ESTABLISHMENTS (SEVENTH AMENDMENT) BILL, 2025

(AS INTRODUCED IN THE TRIPURA LEGISLATIVE ASSEMBLY)

THE TRIPURA SHOPS AND ESTABLISHMENTS (SEVENTH AMENDMENT) BILL, 2025

A

Bill

to further to amend the Tripura Shops and Establishments Act, 1970 (Act No. of 1970).

WHEREAS, the Tripura Shops and Establishments Act, 1970 (herein after referred to as the Principal Act) was enacted by the State Government to regulate holidays, hours of work and other matter relating to the shops and establishments;

AND WHEREAS, in the perspective of the State, it has now become expedient to make an amendment, relating to the provision of raising the threshold in any shop or establishment, revise the working hour limit for establishments and deletion of terms from the existing provisions of Section 10 of the Principal Act in order to comply with the purpose of reducing compliance burden and deregulation, being insisted by the DPIIT, Govt. of India;

BE it enacted by the Tripura Legislative Assembly in the seventy-sixth year of the Republic of India as follows:-

1. Short Title and Commencement:-

- (i) This may be called the "Tripura Shops and Establishments (Seventh Amendment) Act, 2025";
- (ii) It shall come into force on the date of its publication in the Tripura Gazette.

2. Amendment of Section 1:-

After sub-section (3) of Section 1 of the Principal Act, the following new sub-section shall be added: -

"(4) The Act shall be applied to such class or classes of shops or establishments where 20 or more persons are employed".

3. Amendment of Section 7:-

- (1) In sub-section (2) of Section 7 of the Principal Act the expression 'eight hours and a half' shall be substituted with the expression 'ten hours'.
- (2) In clause (i) of the proviso to sub-section (2), the expression 'ten hours' shall be substituted with the expression 'twelve hours'.

- (3) In clause (ii) of the proviso to sub-section (2), the expression 'one hundred and twenty hours in any one year' shall be substituted with the expression 'one hundred and forty-four hours in a quarter'.
- (4) After clause (ii) of the proviso to sub-section (2), the following explanation shall be inserted "Explanation 'Quarter' means a period of three consecutive months beginning on the 1st of January, the 1st of April, the 1st of July or the 1st of October".
- (5) After the proviso to sub-section (2), the following new proviso shall be added:-
 - "Provided further that, the employer shall obtain written consent from a lactating mother or pregnant woman, if required or permitted to work overtime".
- (6) In sub-section (3) of Section 7, the expression 'one hour' shall be substituted with the expression 'thirty minutes or more, not exceeding one hour, at any time'.
- (7) In sub-section (4) of Section 7, the expression 'ten hours and a half' shall be substituted with the expression 'twelve hours and a half'.

4. Amendment of Section 10:-

The contents under Section 10 of the Principal Act shall be substituted with the following -

- (1) "No young person shall be required or permitted to work in any shop or establishment after eight o' clock post meridiem and no woman shall be restricted to work in any shift, in any shop or establishment, on any day of a week;
- (2) An woman, who is not a lactating mother or a pregnant woman, shall not be restricted to work in any shift, in any shop or establishment, on any day of a week;

provided that no woman shall be required or permitted to work in any shop or establishment, after eight o'clock post meridiem to before six o'clock ante meridiem, without obtaining the written consent of that woman and the shopkeeper or the employer of such shop or establishment has ensured the adequate provision of rest room, ladies' toilet, adequate protection of their dignity, honour and safety, protection from sexual harassment, adequate arrangement of CCTV camera surveillance and their transportation from the shop or establishment to the door step of residence".

5. Repeal and Savings:-

(i) The Tripura Shops and Establishments (Seventh Amendment) Ordinance, 2025 (The Tripura Ordinance No. 3 of 2025) is hereby repealed.

(ii) Notwithstanding such repeal, anything done or any action taken or any declaration made or any right, entitlement, privilege, obligation or liability acquired accrued or conferred or any guidelines framed or directions issued under the said Ordinance, shall be deemed to have been done, taken, made, acquired, accrued, conferred, framed or issued, under the corresponding provisions of this Act.

STATEMENT OF OBJECTS AND REASONS

The Tripura Shops and Establishments Act, 1970 is a State Act and is in force in the State, is considered inadequate in certain matters to do business in order to comply with the purpose of reducing compliance burden and deregulation, being insisted by the DPIIT, Govt. of India.

- 2] It is considered expedient that the Act in its application to this date should be amended through making amendments, relating to the provision of raising the threshold in any shop or establishment; revise the working hour limit for establishments and deletion of terms from the existing provisions of Section 10 of the Principal Act for enforcement of labour laws.
- 3] The provision for raising the threshold for persons employed, revising the working hour limit and deletion of terms shelter and night crèche from existing provisions of Section 10 of the Principal Act have become necessary to create more employment opportunities for the shopkeepers and the employers of the shops and establishments to lighten their extra burden and perform their business at ease. The Tripura Shops and Establishments Act, 1970 was recently amended by the Sixth Amendment Act, 2024 (Act No. 3 of 2025) inserting some provisions relating to extending the working hour of the women subject to some conditions of facilities to be provided by the employer to the working women, but the Govt. of India has insisted to delete the terms shelter and night crèche from existing provisions of the Principal Act.
- 4] Since the Tripura Legislative Assembly was not in session and on the advice of the Council of Ministers, the Hon'ble Governor was satisfied that circumstances exists which render it necessary for him to take immediate action, the Tripura Shops and Establishments (Seventh Amendment) Ordinance, 2025 (The Tripura Ordinance No. 3 of 2025) was promulgated on 17th May, 2025, in exercise of the power conferred under Article 213 (1) of the Constitution of India.

The Bill seeks to replace the said Ordinance.

(Tinku Roy) Minister-in-charge, Labour Department

TECHNICAL REPORT

The subject matter of Tripura Shops and Establishments (Seventh Amendment) Bill, 2025 (Tripura Bill No. 16 of 2025) is relatable to Entry 26 of List – II (State List) and Entry 33 of List – III (Concurrent List) of Seven Schedule to the Constitution of India and therefore the State Legislature is also competent to make a Law.

- 2] It is felt expedient to do so, since to facilitate infrastructural growth and development in the State, the procedural hurdles in the existing State Law is required to be amended for inviting entrepreneurs for creating more employment opportunities without compromising the rightful privileges established as per Law.
- 3] This is not a money Bill within the meaning of Article 199 (1) of the Constitution, nor there is any additional expenditure on the State consolidated fund and as such prior recommendation of the Hon'ble Governor under Article 207(1) or 207(3) is not required to move or consider the Bill by the house of Tripura Legislative Assembly.
- 4] This is a Bill to replace the Tripura Shops and Establishments (Seventh Amendment) Ordinance, 2025 (The Tripura Ordinance No. 3 of 2025), which was promulgated by the Hon'ble Governor, on 17th May, 2025.

(Sanjoy Bhattacharjee) Secretary, Law (Parliamentary Affairs)

FINANCIAL MEMORANDUM

The Tripura Shops and Establishments (Seventh Amendment) Bill, 2025, if enacted and brought into force, will have no additional financial involvement from the State consolidated fund.

(Dr. Tarun Kanti Debnath)
Secretary,
Labour Department

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